

1	2	3	4	5
	Eastern Region	2681.86	3667.87	6820.48
16.	Bihar	449.34	648.39	1081.43
17.	Jharkhand	270.56	367.63	789.52
18.	Orissa	1521.49	2089.86	3810.24
19.	West Bengal	428.41	548.84	1115.31
20.	Andaman and Nicobar	12.06	13.15	23.98
	Central Region	5599.49	7133.39	9547.88
21.	Uttar Pradesh	4278.85	5258.20	6054.87
22.	Uttaranchal	276.53	405.52	844.04
23.	Madhya Pradesh	909.25	1298.23	2097.38
24.	Chhattisgarh	134.86	171.44	551.59
	Western Region	3386.28	4464.47	7173.24
25.	Gujarat	461.32	711.07	1323.92
26.	Maharashtra	2604.87	3341.61	5317.48
27.	Daman and Diu	1.13	2.02	8.43
28.	Goa	317.82	408.07	517.63
29.	Dadra and Nagar Haveli	1.14	1.70	5.78
	Southern Region	17591.97	18232.20	29743.95
30.	Andhra Pradesh	2106.23	2170.44	4727.62
31.	Karnataka	2079.61	2874.67	4690.23
32.	Lakshadweep	11.17	7.73	20.65
33.	Tamil Nadu	5712.75	3512.88	6405.18
34.	Kerala	7607.17	9598.19	13805.72
35.	Pondichery	74.34	68.29	94.55
	All India	45490.58	53541.39	72481.25

Additional Central funds to tackle industrial slowdown

*74. SHRIMATI SUPRIYA SULE:
DR. T. SUBBARAMI REDDY:

Will the Minister of FINANCE be pleased to state:

(a) whether State Governments have sought Rs. 20,000 crores additional funds from the Centre to tide over the impact of slow down emerging in various industrial sectors in the wake of global downturn and have also ruled out the declared goods status for the aviation turbine fuel citing serious revenue implications;

(b) if so, whether they have already met the Prime Minister in this regard; and

(c) if so, to what extent the Centre has agreed to provide additional funds to the States?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) to (c) The State Governments of Andhra Pradesh, Punjab, Maharashtra, Kerala, Uttarakhand, Goa have written to the Prime Minister/Finance Minister of India for *inter-alia*, provision of additional funds and for the relaxation of borrowing ceilings fixed for 2008-09 under the FRBM Act to tide over the impact of slowdown emerging in the various industrial sectors. A letter was also received from the Empowered Committee of State Finance Ministers requesting the Centre to give special central grant of Rs. 20,000 crore to the States for construction and improvement of infrastructure and also not to give 'Declared Goods' status for aviation turbine fuel whereby the maximum rate of Sales Tax chargeable by the States would get reduced to 4% and would affect their revenue collections.

The Centre has announced two economic stimulus packages to tide over the current economic slowdown. The first stimulus package included a provision of additional plan expenditure of Rs. 20,000 crore in 2008-09. As a part of the Second Stimulus Package the State Governments have been allowed to raise Rs.30,000 crore as additional market borrowings in the current financial year in relaxation of the borrowing ceilings to undertake capital expenditures. The fiscal deficit target of the States have been increased from 3% to 3.5% to enable the States to raise this additional market borrowing without losing the benefits of debt waiver and interest relief under the Debt Consolidation and Relief Facility (DCRF) guidelines. In addition, the requirement for elimination of revenue deficit by 2008-09 to claim benefits of DCRF as per the Twelfth Finance Commission recommendations has also been relaxed.

Regarding the inclusion of ATF in the list of Declared Goods, it has been decided by the Government of India not to proceed with the proposal for the present.

Maintaining financial stability

*75. SHRI MOINUL HASSAN: Will the Minister of FINANCE be pleased to state:

(a) whether attention of Government has been drawn to the recent report of Reserve Bank of India on the trend and progress of banking which points out that there could be some downside risks in certain areas that might impinge on stability in the near future;

(b) if so, the details thereof; and